CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH: ALLAHABAD

Civil Contempt Application No.80 of 1999 In Original Application No.535 of 1997

Allahabad, this the 30th day of January ,2006.

Hon'ble Mr. A.K. Bhatnagar, Member-J Hon'ble Mr. D.R. Tiwari, Member-A.

S.K. Chaudhary Son of Sri S.N. Chaudhary, resident of type-4/6, N.S.I. Campus, Kanpur.

(By Advocate: Shri S.K. Mishra,

Versus

- 1. Sri R.N. Das, Joint Secretary Sugar Ministry of Consumer Affairs and Public Distribution, Department of Sugar and Edible Oil, Krishi Bhawan, New Delhi.
- Sri Mahendra Prasad, Director, N.S.I., Kalyanpur, Kanpur.
- Smt. Rajani Rajdan, Joint Secretary (Coordination)
 Ministry of Consumer Affairs and Public Distribution,
 Department of Sugar and Edible Oil, Krishi Bhawan, New Delhi.

....Respondents.

By Advocate Shri Ashok Mohiley

ORDER

By Hon'ble Mr. A.K. Bhatnagar, J.M.

This contempt application has been filed for willful disobedience of the Order dated 31.05.1999 passed in O.A.No.535 of 1997, by which the O.A. was disposed of with certain directions.

According to counsel for the

respondents-Shri Ashok Mohiley, the applicant has been relieved from his duties w.e.f. 13.04.2004 to join as Deputy General Manager, Electrical RITES Ltd., New Delhi by letter-dated 13.04.2004 (annexure-MA-3), which is annexed with M.A.No.686/06 dated 30.01.2006. Therefore, there remains nothing to proceed with this contempt application any more.

 In view of the statement given by the counsel for the respondents-Shri Ashok Mohiley, the contempt application is dismissed. Notices issued to the respondents are hereby discharged.

MEMBER-A

MEMBER-J

M.M/-